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**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH – I, CHENNAI**

IBA/513/2020

*(Filed under Section 9 of the Insolvency and Bankruptcy Code, 2016 r/w
Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating
Authority) Rules, 2016)*

In the matter of **Prostar Textile Mill Private Limited**

SARAVANA DISTRIBUTORS

14, Raja Rao Street,
Tirupur – 641 601

...Petitioner/Operational Creditor

-Vs-

PROSTAR TEXTILE MILL PRIVATE LIMITED

5/599A, Venkatachalapathy Nagar,
Parapalayam Road,
Mannarai (PO), Tirupur – 641 607

... Respondent/Corporate Debtor

Order pronounced on 21st March 2022

CORAM:

R. SUCHARITHA, MEMBER (JUDICIAL)
SAMEER KAKAR, MEMBER (TECHNICAL)

For Operational Creditor : Prerna Khatri, Advocate
For Corporate Debtor : Mukunth, Advocate

ORDER

Per: R. SUCHARITHA, MEMBER (JUDICIAL)

This is an Application filed by M/s. Saravana Distributors (hereinafter referred to as "**Operational Creditor**") under Section 9 of the Insolvency and Bankruptcy Code, 2016 against M/s. Prostar Textile Mill Private Limited, (hereinafter referred as the "**Corporate Debtor**") seeking thereof to initiate the Corporate Insolvency Resolution Process against the Corporate Debtor.

2. Heard Learned Counsel for the Operational Creditor and perused the documents filed by the parties. The Operational Creditor has claimed the total amount of Rs.8,70,328/- as outstanding which is due and payable by the Corporate Debtor. An Application filed under Section 9 of the I&B Code, 2016 by another Operational Creditor in IBA/317/2020 is being admitted by this Authority vide Order dated **11.03.2022** and Corporate Insolvency Resolution Process (CIRP) having been initiated against the Corporate Debtor and one **Mr. Elumalai Elangao** with *Reg.IBBI/IPA-002/IP-N01159/2021-2022/13901 (email id:- elumalaelango15@gmail.com)* was appointed as Interim Resolution Professional (IRP). Under the circumstances, we direct the Operational Creditor to lodge the claim as made in this Application before the said IRP within the time limit as specified under the provisions of the I&B Code, 2016, and upon lodging the claim by the Operational Creditor, the IRP to consider the claim on merits and in accordance with the I&B Code, 2016 and other applicable laws, if any.

4. With the above directions, this Application stands **closed**.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

R. SUCHARITHA
MEMBER (JUDICIAL)

Raymond